

(b) and (c) The Report of the Committee is under examination of the Government.

#### **Sale of confiscated goods**

1040. DR. V. P. DUTT:

SHRI NARASINGHA PRASAD  
NANDA: SHRI BHOLA  
PRASAD:

Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that confiscated goods are being sold by the custom officials themselves at counters opened by them;

(b) what is the date when the sale of such goods started at various places and what is the value of goods sold on the first day of the sale at various places;

(c) what are the reasons for allowing the sale of goods through customs officials and not giving the goods to cooperatives in the country for sale as was the practice earlier; and

(d) whether it is also a fact that the goods thus sold at customs counters have reached the black market at other places and if so, what measures are proposed to be taken to check the malpractice?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b) Yes, Sir. The recent instructions issued on 1-12-1978 provide *inter-alia* for disposal, by retail sale, of heterogeneous consumer items seized in small lots and confiscated to Government, (excluding watches) after meeting the requirements of the Government Departments and educational and research institutions, as the case may be.

It is reported that action to fix sale prices and make necessary administrative arrangements for sale of these items has been already initiated. Information regarding the proceeds from the sale of these items in different collectorates is not readily available.

(c) The object of allowing disposal of the above items through retail sale is to expedite the clearance of the stocks and also to ensure that the goods are sold directly to *bonafide* consumers.

(d) No, Sir. Reports received by Government do not provide any such indication.

#### **Disposal of smuggled goods**

1041. SHRI F. M. KHAN: Will the Minister of FINANCE be pleased to state:

(a) the total value of smuggled goods seized during 1978 in the country; and

(b) the quantity and value of smuggled goods disposed of during the MBS\* period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) The value of smuggled goods seized during the year, 1978 was about Rs. 30.33 crores.

(b) The value of confiscated smuggled goods disposed of during the same period was about Rs. 6.03 crores.

#### **Resignations by Chairman and Chief Executives in public sector undertakings**

1042. DR. RAFIQ ZAKARIA: Will the Minister of FINANCE be pleased to state:

(a) the number of the Chairman and the Chief Executives of the various public sector undertakings who resigned their posts during the last two years and the reasons for the resignation in each case; and

(b) what has been the effect of their resignations on the functioning of these undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) The available information in regard to those Chief Executives of Central Government, Industrial and Commercial Undertakings who resigned from their posts during the last two years is given in the statement.